

Repealed by Act 48 of 1952.
13-12-49. Act No. LII of 1949.
RECEIVED ASSENT ON 13-12-49. [AS PASSED BY THE DOMINION LEGISLATURE.]

A 4
BILL Act-

further to amend the Indian Merchant Shipping Act, 1923 and the Indian Lighthouse Act, 1927.

WHEREAS it is expedient further to amend the Indian Merchant Shipping Act, 1923 (XXI of 1923), and the Indian Lighthouse Act, 1927 (XVII of 1927), for the purposes hereinafter appearing;

It is hereby enacted as follows:—

1. **Short title.**—This Act may be called the Merchant Shipping and Lighthouse (Amendment) Act, 1949.

2. **Amendment of Part I, Act XXI of 1923.**—In Part I of the Indian Merchant Shipping Act, 1923, after section 4, the following sections shall be inserted, namely:—

“4A. *Appointment of Director-General of Shipping.*—The Central Government may, by notification in the official Gazette, appoint a Director-General of Shipping.

4B. *Delegation of powers to Director-General of Shipping.*—The Central Government may, by order, direct that any power, authority or jurisdiction exercisable by it under or in relation to any such provisions of this Act or of the Merchant Shipping Acts as may be specified in the direction shall, subject to such conditions and restrictions as may be so specified, be exercisable also by the Director-General of Shipping.”

3. **Insertion of new section 20A, Act XVII of 1927.**—In the Indian Lighthouse Act, 1927, after section 20, the following heading and section shall be inserted, namely:—

“DELEGATION OF POWERS.

20A. *Delegation of powers to Director-General of Shipping.*—The Central Government may, by order, direct that any power, authority or jurisdiction exercisable by it under any of the preceding provisions of this Act shall, subject to such conditions and restrictions as may be specified in the direction, be exercisable also by the Director-General of Shipping appointed under section 4A of the Indian Merchant Shipping Act, 1923 (XXI of 1923).”